

IN THE INCOME TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT
BEFORE SHRI PAWAN SINGH, JUDICIAL MEMBER AND
DR. ARJUN LAL SAINI, ACCOUNTANT MEMBER
ITA Nos. 307 & 308/SRT/2017 (AYs: 2009-10 & 2010-11)
(Virtual Court Hearing)

M/s. Spardha Prints Pvt. Ltd., 540, Parking Project, Surat Textile Market, Ring Road, Surat. PAN : AADCS3068A	Vs.	The ITO, Ward-2(1)(3), Surat.
APPELLANT		RESPONDEDNT

Appellant by	Shri Sapnesh Sheth, CA
Respondent by	Ms Anupama Singla, Sr. DR
Date of hearing	03/05/2021
Date of pronouncement	03/05/2021

ORDER

PER DR. A. L. SAINI, ACCOUNTANT MEMBER:

At the outset itself, Shri Sapnesh Sheth, Learned Counsel for the assessee, submitted before the Bench that assessee has opted the benefit of the “**Direct Tax Vivad Se Vishwas Act, 2020**”. A copy of Form No. 3 under ‘**the Direct Tax Vivad Se Vishwas Act**, filed by the assessee in the Income Tax Department on 06.01.2021 was also placed before the Bench. Shri Sapnesh Sheth, on behalf of the assessee, by way of a letter dated 25.03.2021, submitted that assessee has prayed for withdrawal of these appeals to which, the learned Departmental Representative (in short “the Ld. DR”) did not raise any objection.

2. We have heard both the parties and gone through the Form No.3 along with Acknowledgement Nos.115064910060121 for AY.2009-10 & 115137230060121 for AY.2010-11 filed by the assessee to obtain the benefit of ‘**Vivad Se Vishwas Scheme**’ and noted that assessee has prayed for withdrawal of these two appeals. The Ld. DR for the Revenue did not have any objection if these two appeals are withdrawn by the assessee. Consequently, we treat these two appeals as withdrawn. The Assessing Officer is directed to

pass the consequential order as per CBDT Circular No.03/2021 dated 04.03.2021.

3. In the result, the appeals of the assessee (**in ITA Nos. 307 & 308/SRT/2017 for AYs.2009-10 & 2010-11**) are dismissed as withdrawn.

Order pronounced on 03/05/2021 at the time of Virtual Court Hearing.

Sd/-
(PAWAN SINGH)
JUDICIAL MEMBER

Sd/-
(DR. A. L. SAINI)
ACCOUNTANT MEMBER

Surat, Dated: 03/05/2021

SAMANTA

Copy to:

1. Appellant
2. Respondent
3. CIT(A)
4. CIT
5. DR
6. Guard File

// TRUE COPY //

By order

Assistant Registrar/Sr. PS/PS
ITAT, Surat